



2026:AHC:22771

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1484 of 2026

Yogendra Kumar Singh And 10 Others

.....Petitioner(s)

Versus

Union Of India And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Jayant Prakash Singh
Counsel for Respondent(s)	: A.S.G.I., Abrar Ahmad, C.S.C., Pranjali Mehrotra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Jayant Prakash Singh, learned counsel for the writ petitioners, Sri Rahul Malviya, learned Standing Counsel and Sri Abrar Ahmad as well as Sri Pranjali Mehrotra for the respondents.
2. The writ petitioners claim themselves to be appointed as Computer Data Entry Operators, however, they have not been paid incentives and arrears of salary, which they are entitled to, as per letter dated 09.01.2025 and 04.02.2025.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioners needs adjudication at the first instance by Respondent no.8, Chief Medical Officer/Secretary, District Health Society (DHS), Bijnor.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioners to prefer comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.8, who on the said motion shall proceed to consider the claim of the writ petitioners strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case Respondent no.8 finds that the claim of the writ petitioners is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioners.

February 3, 2026

N.S.Rathour

(Vikas Budhwar, J.)